

[श्री एच० के० एल० भगत]
 शुगरकेन के लिए कोई स्कीम लाइये, शुगर
 केन के डेवलपमेंट के लिए लाइये, हम
 उसके लिए फण्ड देने के लिए तैयार हैं

STATEMENT BY MINISTERS
**Demands of Junior Doctors' Federation
 of Delhi.**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): Sir, Honourable Members would recall my statements given in the House on 10th November and 13th November, 1986 on the resident doctors strike. I had informed the House that we were continuing our efforts to find a mutually agreeable solution and come to an understanding with the striking junior doctors. I am happy to inform the Honourable Members that we have reached a settlement with the Junior Doctors' Federation of Delhi and Associations of other Central Medical Institutions late last night. A copy of the agreement reached with the Junior Doctors' Federation is placed on the Table of the House. The strike has been called off with immediate effect. I take this opportunity to thank the Honourable Members for the understanding they showed while we were engaged in working out a solution. I am also grateful to the public of Delhi for putting up with the inconvenience for a few days. My thanks also go to the media, public individuals and the junior doctors in helping us in the process.

As mentioned in my statement to the House on 10th November, 1986, we will review the entire residency scheme at the earliest.

It is desirable that the recruitment of doctors to this programme is through the normal channels of Government recruitment and based on the principles adopted for similar recruitment. At the same time there might have to be some measure of flexibility in the scheme to allow the students to acquire postgraduate qualifications and training and also serve in the various specialities with a view to help the

hospitals and colleges discharge their functions effectively and efficiently.

COPY OF THE AGREEMENT

The Junior Doctors' Federation of Delhi and Associations of other Central Medical Institutions welcome the Government proposal to undertake a review of the Residency Scheme with a view to placing it on more sound lines so that the discontent of the Resident Doctors could be removed and the functioning of the Scheme improved to benefit the patients who throng our hospitals.

The Junior Doctors' Federation of Delhi and Associations of other Central Medical Institutions are gratified to note that:—

(a) The Junior Residents/House Surgeons will be paid respectively Rs. 2400, Rs. 2475, Rs. 2550/- per month in the first, second and third year of their junior residency. This will be inclusive of all allowances including NPA. They will be eligible for admissible CCA and HRA. They will be sanctioned DA on 90 per cent of the remuneration.

(b) Senior Residents will be paid respectively Rs. 8000, Rs. 8100, Rs. 8200 in the first, second and third year. This will be inclusive of all allowances including P. G. allowance and NPA. They will be eligible for admissible CCA and HRA. They will be sanctioned D.A. as admissible on 90 per cent of their consolidated remuneration.

(c) The revised remuneration approved for the Junior and Senior Residents will be disbursed to the Resident Doctors expeditiously. The sanction of this remuneration will be with effect from 1-1-1986. The revised CCA and HRA will be sanctioned with effect from 1-10-1986.

(d) These remunerations, will be subject to revision as and when remuneration of other relevant Government servants are revised including revisions made in the Fourth Pay Commission recommendations.

(e) The JDF and Associations of other Central Medical institutions request the Government to consider the sanction of emoluments of Specialists to Senior Residents.

(f) The JDF requests the Government to consider the period of Residency Scheme for purpose of pension, retirement benefits, sanction of advance increments in lieu of the Residency service 3rd relaxation of age limit to the extent of Residency Service.

(g) There will not be any victimisation of all those who participated in the strike. Those who had been suspended whose services have been terminated on account of strike will be reinstated. If any criminal cases are pending against them on account of strike, they will be withdrawn.

(h) The strike period will be condoned with the concurrence of MCI and concerned Universities for academic purposes.

In view of the above, the JDF and associations of other central medical institutions have decided to call off the strike and go on duty immediately.

Sd/- P. P. Chauhan | 13th Nov. 1986 Joint Secretary Ministry of Health & Family Welfare Government of India

Sd/ (Dr Lokesh Kumar) 13th Nov. 1986 Convenor, J. D. F.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): I take this opportunity to congratulate the hon. Minister for having reached this agreement. I also appreciate the efforts put in by the hon. Minister and the efforts put in by the hon. Members of the House in pressing the Government to come to a settlement. We are happy and we congratulate the Minister.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): I associate myself with the hon. Member in congratulating our revered friend, Shri Narasimha Rao Ji, who I know has had sleepless nights for the last three days. I congratulate him and I think all of us associate ourselves in

congratulating him for arriving at this settlement.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Sir, I congratulate the hon. Minister for bringing this strike to an end to the satisfaction of the doctors and the public. I thank the doctors' forum for cooperating with the Minister. Sir, the Minister has accepted most of the demands of the doctors. At the same time it has been reported that one or two demands still remain unsettled. The junior doctors urged the Health authorities to consider the sanction of emoluments of Specialists to Senior Resident Doctors. It has not been considered. Then also, they demanded Residency Scheme for them; purpose of pension and retirement. I would like to know as to what has been proposed by the Government to meet these demands. During the strike some doctors have been suspended; some doctors' services have been terminated. And a few cases have been filed against some doctor. (Interruptions) I would like to know as to how many doctors were suspended from service. (Interruptions) We would like to know. The public must know as to how many doctors' services were terminated and how many criminal cases were filed.

SHRI K. MOHANAN (Kerala): Sir, from the statement, it has been noticed that most of the demands of the doctors have been accepted by the Ministry. I would like to know as to why they have been forced to go on strike. I am glad that there has been a settlement and most of the demands of the doctors also have been accepted by this settlement. Then, what forced them to go on strike?

SHRI B. SATYANARAYAN REDDY: They have gone on strike and this is why they have accepted the demands.

SHRI K. MOHANAN: Is it that the Government forced them to go on strike or they themselves had gone on strike?

SHRI GHULAM RASOOL MATTO - Unless the baby cries, the mother will not give milk.

श्री जगदीश प्रसाद यादव (बिहार) :
श्रीमन्, मैं माननीय मंत्री जी से जानना

[श्री जगदंबी प्रसाद यादव]

चाहता हूँ कि चाहे जूनियर डाक्टर्स की बात हो, या नर्सों की बात हो या दूसरे मीनियल स्टाफ की बात हो, यह जानते हुए भी इतनी मंगाई बढ़ गई है, आवश्यकताएँ बढ़ गयी हैं या और सुविधायें जो दूसरे को दे दी गई हैं, उन पर तब तक विचार नहीं करती, इस संबंध में तब तक कदम नहीं उठाती जब तक कोई हड़ताल पर न जाय। तो मैं, जब तक सरकार इस अमीकेबल सेंटैलमेन्टल पर आई है, इसको ध्यान में रखते हुए सरकार से यह जानना चाहता हूँ कि क्या सरकार कोई ऐसी नीति निर्धारित करेगी जिसमें, जैसे कि जब प्राइस इंडेक्स बढ़ता है तो आज उसके आधार पर सब का वेतन बढ़ाते हैं, तो क्या इस तरह के स्टाफ के लिए जो उनकी आवश्यकताएँ हैं, उनकी पूर्ति के लिए भी कोई ऐसा विचार रखेंगे ?

दूसरी बात मैं यह जानना चाहता हूँ कि इस हड़ताल के बीच में, जैसा कि अभी हमारे एक माननीय सदस्य ने पूछा है, अगर कोई केस तथा इसी तरह की कोई घटना हुई हो तो क्या उनका भी निदान कर दिया गया है ?

SHRI P. V. NARASIMHA RAO: Sir, I once again express my gratitude to the Members for having almost given up their light to ask for clarifications during the past two days because any exercise of their right would have had certain undesirable affects on the talks. So, the understanding which they have shown in the matter is really commendable. I would request them to show the same understanding for a few days more because, when there is a strike, there is always something which needs to be sorted out in the wake of the strike. As to how many cases have been filed, how many have been suspended, now my own assessment, my own report is that there are very few. I can certainly give all the facts later because we have now to get reports from various places. So, in course of time I am prepared to give those figures to any hon. Member who is interested in them. Sir, as to why did

they go on strike, again, I would say that this would mean a kind of digging up the past, may be the recent past. I would like to assure the House that we have tided over a crisis. But there are certain basic questions in regard to the health of the people and the life of a patient which need to be gone into by this Parliament. There are matters which concern the conscience of Parliament, the conscience of the nation. They just do not concern the doctors on the one hand and the doctors' employers on the other, that is, the Government. A third party is involved, so innocent party is involved, the person who comes to a hospital to save his life is involved. Therefore, the question, what are the responsibilities of each of these parties involved needs to be gone into. I would like to come to the House on some appropriate occasion to seek the guidance of the House, because this is a matter on which it is not a question of the rights of the employer and the employee. More than these two rights, or, powers, the right of life is involved....

SHRI GHULAM RASOOL MATTO: What about the rural poor?

SHRI P. V. NARASIMHA RAO: The life of the person who comes to hospital for treatment, with the hope that this for treatment, with the hope that his is to be penalised for the acts of commission or omission of the employee? and the employee, this would not be true. That is where I say it is a question of conscience and it will have to be gone into on some appropriate occasion. After the dust settles down, after we are able to sort out all the questions that would arise in the wake of the strike and its withdrawal, I will take some appropriate occasions to come to the House. I once again thank the hon. Members.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA: The House is now adjourned till 11 a.m. on Monday, the 17th November.

The House then adjourned at thirty-seven minutes past five of the clock till eleven of the clock on Monday, the 17th November, 1986.